



2026:AHC-LKO:20246

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 2383 of 2026

Prem Chandra Shukla And 5 Others

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Home Lko.
And 2 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sudhir Kumar Pandey
Counsel for Opposite Party(s)	:	G.A.

Court No. - 16

HON'BLE BRIJ RAJ SINGH, J.

Power filed by Shri Rama Niwas Pathak, Advocate on behalf of opposite party nos.2 and 3 is taken on record.

Heard learned counsel for the applicants, learned AGA for the State, learned counsel for the opposite party nos. 2 and 3 and perused the record.

The present application has been filed with the following main prayer:

"For the facts, reasons and circumstances stated in the accompanying Affidavit, this Hon'ble court may kindly be pleased to quash the entire proceedings of Criminal Case No.14473/2019 (State Versus Gireesh Chandra Shukla @ Sintu & Others) initiated against the petitioners in pursuance of the impugned charge sheet dated 2.8.2019 (Charge Sheet No.1) as well as summoning order dated 29.11.2019 passed by learned Chief Judicial Magistrate, Faizabad in Criminal Case No.14473/2019 (State Versus Gireesh Chandra Shukla @ Shintu & Others) arising out of Case Crime No.462/2019, under sections- 147, 148, 452, 323, 504, 506 IPC, Police Station-Kotwali Nagar, District- Lucknow in terms of the compromise deed dated 13.2.2026 in the interest of justice (as contained in Annexure No. 1&2 respectively to this petition).

It is further prayed that this Hon'ble Court may kindly be pleased to stay the further proceedings of initiated against the petitioners in pursuance of the impugned charge sheet dated 2.8.2019 (Charge Sheet No. 1) as well

as summoning order dated 29.11.2019 passed by learned Chief Judicial Magistrate, Faizabad in Criminal Case No.14473/2019 (State Versus Gireesh Chandra Shukla @ Shintu & Others) arising out of Case Crime No.462/2019, under sections- 147, 148, 452, 323, 504, 506 IPC, Police Station-Kotwali Nagar, District- Lucknow during pendency of the instant petition in the interest of justice."

Learned counsel for the applicants submits that the parties have amicably settled their dispute and a compromise has been arrived between them dated 10.3.2026 (Original copy of the same is appended as annexure No.4 to the application).

Whether the parties have, in fact, compromised the matter or not, can best be ascertained by the Court below, before which, the case is pending. Therefore, the compromise has to be duly verified in presence of the parties concerned before the Court below itself.

Counsel for opposite party nos.2 and 3 has no objection, in case compromise takes place.

Both the parties are directed to appear before the concerned court within two weeks from today and file/pursue their compromise application. The court below is directed to pass an order on the said compromise application and all formalities will be completed within eight weeks from that date.

Accordingly, the present application stands ***disposed of*** with a direction to the court concerned that if any such compromise is filed before it or has been already filed, it shall issue notices to all the signatories to the compromise requiring their personal presence and, thereafter, proceed to verify the compromise. If the aforesaid compromise is verified, a report to that effect shall be prepared by the court and the compromise will be made part of the record. The court in that scenario will allow the parties to obtain certified copy of the report as well as compromise and it will be open to the applicants to approach this Court again for quashing of the proceedings.

For a period of three months, no coercive action shall be taken against the

applicants in the aforesaid case.

Registry is directed to return the original copy of the compromise deed to the learned counsel for the applicants after taking photocopy of the same.

(Brij Raj Singh,J.)

March 19, 2026
Sachin